

GOVERNMENT OF ASSAM
CULTURAL AFFAIRS DEPARTMENT
DISPUR, GUWAHATI-6.

ORDERS BY THE GOVERNOR OF ASSAM
NOTIFICATION

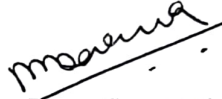
Dated Dispur, the 20th July, 2021

No.CAD.124/2021/41: The Governor of Assam is pleased to declare the present residence of the Hon'ble Chief Justice of the Gauhati High Court, Guwahati as described below as a **living heritage building** to protect and preserve as per "The Assam Ancient Monuments and Records Act, 1959", "The Assam Ancient Monuments and Records Rules, 1964" and "The Assam Heritage (Tangible) Protection, Preservation, Conservation and Maintenance Act, 2020".

Land measure :

Guwahati Sahar Part V Mauza Ulubari under Guwahati Revenue Circle, Kamrup (M) District, on the land measuring 109.00 acres (8 Bighas 15 Lechas) covered by Dag No. 04.

This will come into effect from the date of publication in the Assam Gazette.


(Smti Madhurima Barua Sen, IAS)
Secretary to the Govt. of Assam
Cultural Affairs Department

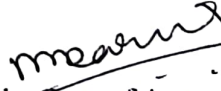
Memo No.CAD.124/2021/41-A

Dated Dispur, the 20th July, 2021

Copy forwarded for favour of information to :

1. The P.P.S. to Chief Minister, Assam, Dispur, Guwahati- 6.
2. The P.S. to the Hon'ble Minister, (All), Assam, Dispur.
3. The Additional Chief Secretary (All)....., Dispur.
4. The Registrar (Admin.), Gauhati High Court, Guwahati – 01.
5. The Superintending Archaeologist, Archaeological Survey of India, Guwahati Circle.
6. The Deputy Commissioner (All)
7. The S.O. to Chief Secretary, Assam, Dispur, Guwahati- 6.
8. The Director of Archaeology, Assam, Ambari, Guwahati- 1. She is requested to execute the MoU with the Gauhati High Court Authority at the earliest.
9. The Sub-Divisional Officer (Civil) (All)
10. The Director of Printing and Stationery, Government Press, Bamunimaidam, Guwahati- 21, for publication in the next issue of the Assam Gazette.

By order etc.,


Secretary to the Govt. of Assam
Cultural Affairs Department